

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCRIMINAL APPEAL NO(S). 931/2021

MAHESH

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No. 9785/2023 - GRANT OF BAIL)

Date : 14-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Mr. Chand Qureshi, AOR
Mr. Chandan Kumar Mandal, Adv.
Mr. Mohit Yadav, Adv.
Dr. P.b.reddy, Adv.
Ms. Patnam Shyla, Adv.
Ms. C.s.hema, Adv.
Mrs. Sampirda Rani, Adv.
Mr. Satish Sasi, Adv.
Mr. Surendra Ramgopal Agrawal, Adv.For Respondent(s) Mr. Ravindra Kumar Raizada, Sr. Adv.
Mr. Shashank Shekhar Singh, AORUPON hearing the counsel, the Court made the following
O R D E RIA no. 9785/2023

Application seeking bail is rejected, for the present, as the appellant has spent only three years in custody. He was convicted by the trial court and sentenced to life imprisonment and same was confirmed by the High Court. Therefore, the application is dismissed.

However, the application for bail may be renewed at an appropriate time.

(POOJA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)